CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.314/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequential relief to offset the financial/ commercial impact of the 'Change in Law' event i.e., increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 21.01.2019 between Netra Wind Private Limited and Solar Energy Corporation of India Limited.

Date of Hearing : **13.9.2023**

- Coram : Shri Jishnu Barua, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
- Petitioner : Netra Wind Private Limited (NWPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Ms. Mazag Andrabi, Advocate, NWPL Shri Aditya Singh, Advocate, HPPC Ms. Anushree Bardhan, Advocate, SECI Ms. Tanya Sareen, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI

Record of Proceedings

Due to a paucity of time, the matter could not be taken-up for the hearing and accordingly, the matter was adjourned. Learned counsel for the Petitioner, however, sought four weeks' time to file rejoinder(s) in the matter.

2. Considering the above request, the Commission permitted the Petitioner to file its rejoinder(s) within four weeks.

3. The Petition will be listed for hearing on **10.11.2023**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)